

'A'

M/s P.K
M/s A.K. Bose
P.U. Shri
CAT/11/11
Mr. A.B. Misra

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A./T. A. No. 34 1989

Babaji Ch. Biswal & others Applicant (s)

Versus

Union of India & others Respondent (s)

Sr. No.	Date	Order with Signature
1	31.1.89	<p>Admit. Issue notice to the respondents to show cause within four weeks from the date of receipt of the notice as to why this application should not be allowed. Requisites are said to have been filed. Check and issue.</p> <p>We have heard Mr. Anup Kumar Bose, learned Counsel for the applicants and Mr. A.B. Misra, learned Senior Standing Counsel (Central) on the question of stay of the Departmental Examination schedule to be held 1st February, 1989. We are unable to accede to the prayer of the Petitioners to stay the Examination which should be held as scheduled. However, the result of the application would govern the future service benefit of the Petitioners.</p> <p><i>prabha</i> Vice-Chairman</p>
2.	29.4.91	<p>Mr. A.K. Bose, learned Counsel for the applicant wants to withdraw the application. He is allowed to withdraw. The case is disposed of as withdrawn.</p> <p><i>prabha</i> Vice-Chairman</p> <p><i>AK</i> Member (Judicial)</p> <p><i>AK</i> Member (S)</p>